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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A.No. 2219/92

New Delhi: this the 27th November, 1997.

HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN (A)

HON'BLE DR.A.VEDAVALLI, MEMBER(J)

Jai Paul s/o Shri Puran Chand,
R/o Billawali Gali,
Near Bada Jain Mandir,
Sonipat(Haryana).....Applicant.

(By Advocate: Shri B.B.Raval)

Versus

1. Union of India
through
Cabinet Secretary,
Govt. of India,
Rashtrapati Bhavan,
New Delhi -1.

2. The Secretary,
Research and Analysis Wing,
Cabinet Secretariat,
Govt. of India,
Room No.8-B, South Block,
New Delhi - 11 Respondents.

(By Advocate: Shri Madhav Panikar).

JUDGMENT

BY HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN (A).

Applicant impugns respondents' order dated 8.10.91 (Annexure-A) and seeks a direction to classify the Electronic Data Processing posts into five grades as per Finance Ministry's OM dated 11.9.89 (Annexure-A2), and fix the applicant in the appropriate grade considering the eligibility period prescribed in the Schedule attached to the Recruitment Rules and also to provide for a further classification of Grade 'E' Data Entry Operators and grant the benefit

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of pay scale of the same to applicant as and when he becomes eligible for the same.

2. From D.P & T's letter dated 13.9.90 addressed to SSC (Annexure-A3) it appears that EDP posts in SSC have been rationalised and certain scales have been approved for them. Respondents in para 11 of their reply with reference to para 5(D) submit that the aforesaid higher pay scales sanctioned to SSC Staff were brought to the notice of Finance Ministry with a view to extending the same benefit to applicant but it was not considered favourably by them. No reasons have been given as to why the proposal was not considered favourably by Finance Ministry and they are also not a party in the present OA.

3. In the light of the facts and circumstances noticed above, we dispose of this OA with a direction to the respondents to reconsider this matter in consultation with the concerned authorities and pass a detailed, speaking and reasoned order, in accordance with rules and instructions and under intimation to applicant within four months from the date of receipt of a copy of this judgment. No costs.

A. Vedavalli
(DR. A. VEDAVALLI)
MEMBER(J)

S. R. Adige
(S. R. ADIGE)
VICE CHAIRMAN (A).